

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No. 372/2015
O.A. No. 1377 /2013

New Delhi, this is the 26th Day of November, 2015

**Hon'ble Shri V. Ajay Kumar, Member(J)
Hon'ble Shri K.N. Srivastava, Member(A)**

1. Mrs. Madhu Kumra (OMR No.139458)
W/o Mr. Nitin Chopra
WZ-330, 2nd Floor
Rishi Nagar, Rani Bagh
Delhi 110 034.
2. Mrs. Meenu (OMR No.520519)
W/o Mr. Raj Kumar
H-21, Police Colony
Sarojini Nagar
New Delhi 110 023.
3. Mrs. Jyoti (OMR No.133954)
W/o Mr. Naresh Malik
House No.3017/31
New Rajendra Colony
Bhiwani Road
Opposite Maida-Mill
Rohtak, Haryana: 124001.Applicants

(By Advocate: Shri Anuj Aggarwal)

VERSUS

1. Sh. A.K. Garg
Secretary,
Delhi Subordinate Services Selection Board (DSSSB)
FC-18, Institutional Area
Karkardooma
Delhi 110 092.

2. Shri Kewal Kumar Sharma
Chief Secretary,
Govt. of NCT of Delhi
Delhi Secretariat
I.P.Estate
New Delhi -110 002.
3. Ms. Padmini Singla
Director of Education
Directorate of Education
Govt. of NCT of Delhi
Old Secretariat Building
Civil Lines
Delhi - 110 054.Respondents

(By Advocate: Shri Amit Anand)

ORDER (Oral)

By Hon'ble Shri V. Ajay Kumar, M(J):

The present CP has been filed alleging non compliance of this Tribunal's order dated 28.07.2014 in OA No. 1377/2013. This Tribunal while disposing of the said OA had directed the respondents as under:-

"8. In the circumstances, and for the aforesaid reasons, the OA is allowed, and the respondents are directed to consider the candidature of the applicants for selection for the post of Special Education Teacher, by providing them the general age relaxation of 10 years for women candidates, if they are otherwise qualified and eligible, along with others, and declare their results as per rules. In the event of their selection, they shall be considered for appointment as per their merit and shall be entitled for all consequential benefits, except for arrears of salary. No order as to costs."

2. Today, learned counsel for the respondents submitted that they have filed compliance affidavit on 26.11.2015 in which it is stated that results of the applicants have been declared and offer of appointments have also been issued to the applicants. Copies of the office memorandum of abovesaid results and offer of appointments are also enclosed with compliance affidavit.

3. In the circumstances, CP stands closed. Notices issued to the respondents are discharged. No costs.

(K.N. Shrivastava)
Member(A)

(V. Ajay Kumar)
Member(J)

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